

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/622/2021

This the 16th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Ghulam Hassan Maknoo, age 61 years, S/o Abdul Rehman Maknoo, R/o:- Noorbagh Baramulla.

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Government, Finance Department, Civil Sectt. Srinagar/Jammu-180001.
2. Director General Economics and Statistics, Srinagar/Jammu-180001/190001.
3. Accountant General Srinagar- 190001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G./Mr. Raghu Mehta, learned Sr. C.G.S.C)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

The applicant Ghulam Hassan Maknoo is aggrieved of the fact that despite being entitled for insitu promotion in terms of SRO 14, he has not been given the benefit of same. The case of the applicant was forwarded, but the same was returned by the respondent no. 2 on account of the fact that the case of the applicant was required to be routed from the office of Block Development Officer, Baramulla instead of Block Development Officer Sopore, as the applicant was transferred.

2. Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to consider the case of the applicant for grant of insitu promotion.



3. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G and Mr. Raghu Mehta, learned Sr. C.G.S.C for the respondents for the respondents and perused the records.

4. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to consider releasing insitu promotion as per rules and regulation in favour of the applicant subject to the condition that the applicant does not suffer from any impediment or disqualification and is eligible to be considered for the insitu promotion. If the applicant is found to be eligible for promotion, he be accorded promotion and all consequential benefits be released from the date it was due.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)